

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. II**

Excise Appeal No. 2284 of 2011 SM

[Arising out of Order-in-Appeal No. 191 (DKV)CE/JPR-I/2011
dated 28.6.2011 passed by the Commissioner of Central Excise
(Appeals), Jaipur]

M/s. Parle Biscuits Pvt Ltd.

Appellant

Vs.

**Commissioner of Central Excise
Jaipur I**

Respondent

Appearance:

None for the Appellants

Shri G R Singh, DR for the Respondent

CORAM:

Hon'ble Mr. Ashok K Arya, Member (Technical)

Date of Hearing/ Decision: 13.04.2017

FINAL ORDER No. 52875 /2017 SM

Per: Ashok K Arya:

Neither anybody appeared on behalf of the appellant-assessee nor any adjournment application is filed. Shri G R Singh, learned AR appeared for the respondent- Revenue. It shows that appellant- assessee is not interested to pursue the appeal.

2. It may be mentioned that as per the maxim VIAILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

3. In view of above, appeal is dismissed for default.

(Ashok K Arya)
Member (Technical)

SS